Petition No. 436/TT/2014   Date: 15.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for 400 kV D/C Sagardighi-Behrampur transmission line and associated bays at Sagardighi TPS (WBPDCL) and Behrampur Sub-station (Powergrid) under Transmission System for ''Eastern Region Strengthening Scheme-X in Eastern Region from COD to 31.3.2019

Sir,

    Please refer to your petition mentioned above, and furnish the following information, under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 14.8.2015:-

a) Auditor's certificate along with the revised tariff forms, for the purpose of final tariff calculation;

b) Reconcile the mis-match in Apportioned Approved Cost financial figure in petition para-7.1, Form No-5, 5B and 6;

c) Detailed break up of IDC and IEDC capitalized among the elements covered in the instant petition (i.e Building &Civil work Sub-station, Transmission Line and PLCC) of the asset;

d) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Assets (i.e. from scheduled COD to actual COD along with the liquidated damages recovered or recoverable, if any;

e) Whether entire capital expenditure pertaining to initial spares in included in the cost of respective element up to COD?

f) Whether entire liability pertaining to initial spares has been discharged as on COD? if no, year-wise details of discharging of the same;

g) The working of effective tax on return on equity as per Regulation 25 while arriving at tariff in the petition, along with details of Deferred Tax Liability and its treatment for the period 2014-19.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)